

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 1

(MP) CP(IB) 84 of 2020

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2021

Name of the Company: India Infoline Home Finance Ltd
V/s
Horizon Projects (Indore) Pvt Ltd

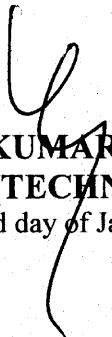
Section: 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. S.S. Shevede appeared for Financial Creditor.

He submitted that inadvertently notice could not serve upon Corporate Debtor. He seeks permission to submit it again. We direct the Financial Creditor to serve notice to the Corporate Debtor by Speed-post and by e-mail and to file affidavit within two weeks.

Matter to appear for further consideration on 12.02.2021.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Dated this the 22nd day of January, 2021


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Prakash